

1988	192
1989	351

(c) The information is as under:—

<i>Claims pending for the last</i>	<i>No. of claims</i>
1 year	175
2 years	49
3 years and more	29

(d) Specific instances of delay in settlement of claims, as and when brought to the notice of the Company, are looked into and appropriate action taken.

[*Translation*]

Income Tax Pending Realisation

5788. SHRI RESHAM LAL JANGDE: Will the Minister of FINANCE be pleased to state:

(a) the outstanding amount of Income tax to be recovered as on November, 1989 and March, 1990; and

(b) the total number and the total amount of Income tax evasion detected during 1989 and from January 1990 to March, 1990?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) The total arrear and current demand of Income-tax (including Corporation Tax) outstanding at the end of November, 1989 was Rs. 4620.11 crores (provisional). The information for the month of March, 1990 is not available as yet.

(b) During the periods January, 1989 to December, 1989 and January, 1990 to March, 1990, the Income-tax Department conducted

4715 and 1266 searches resulting in seizure of prima-facie unaccounted assets worth Rs. 114.42 crores and Rs. 49.15 crores respectively.

[*English*]

Setting up of A.F.M. Radio Station in Mahe, Pondicherry

5789. SHRIRAMESH CHENNITHALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether Government propose to set up a F.M. Radio Station in Mahe (Union Territory of Pondicherry) in the current financial year?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMEN-TARY AFFAIRS (SHRI P. UPENDRA): No, Sir.

Opening of Bank Branches in West Bengal

5790. SHRI BASUDEB ACHARIA: Will the Minister of FINANCE be pleased to state:

(a) whether a number of licences for opening branches in rural and semi-urban areas of West Bengal are pending with the nationalised banks; and

(b) the number of licences for opening branches of banks in the State granted during 1989-90?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Under the Branch Licensing Policy (1985-90), a total of 690 centres were allotted to banks (including RRBs) for opening of branches in West Bengal. According to the latest information available with RBI, 476 centres were opened upto the 31st of March, 1990. The validity period of pending licences has been extended upto 30th September, 1990, to ensure that bank branches are opened at all

the centres.

Non-banking financial companies

5791. SHRI BIPLAB DASGUPTA: Will the Minister of FINANCE be pleased to state:

(a) the policy of Government with regard to the non-banking financial companies with deposits exceeding rupees one crore;

(b) the conditions under which the restrictions with regard to their investment as given in the RBI guidelines are waived; and

(c) the measures taken to protect the jobs of the regular staff as also the large number of field staff when such companies do not comply with these guidelines and, therefore, face penal provisions given in the relevant legislation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). For regulating the deposit acceptance activities of the Non-banking Financial Companies and Residuary Non-banking Companies, the Reserve Bank of India (RBI) has issued guidelines under the provisions of Reserve Bank of India Act, 1934. These guidelines provide for the quantum of deposits with reference to the net owned funds of the companies, the minimum and maximum period of deposits, the rate of interest payable etc. In the case of Residuary Non-banking Companies, the directions also provide for the manner in which these funds are to be invested by these companies. The directions also stipulate that RBI may, if it

considers it necessary for avoiding any hardship or for any other just and sufficient reason, grant extension of time or exempt companies from the provisions of these directions subject to such conditions as RBI may impose.

These directions do not make any distinction by size of deposits and there are no special provisions with regard to companies holding deposits exceeding Rs. one crore.

(c) The directions issued by the RBI do not stipulate any provisions covering staff matters of the companies including protection of their jobs in respect of erring companies.

Export of Fish from Gujarat

5792. SHRI G.M. BANATWALLA: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of fresh fish, dry fish and fishmeal exported from Gujarat during last three years; and

(b) whether Government propose to provide facilities at Veravel and other parts of Saurashtra for storage, setting up of fish meal factory, to give further boost to exports?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Exports of fresh/frozen fish made through the Ports of Gujarat during the last three years were:—

<i>Year</i>	<i>Quantity (tonnes)</i>	<i>Value (Rs. in lakhs)</i>
1987-88	1554	436.60
1988-89	1586	611.26
1989-90	2084	784.00

(Source: MPEDA Cochin)